

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2622**

TO BE ANSWERED ON THE 09th JULY, 2019/ ASHADHA 18, 1941 (SAKA)

ASSISTANCE TO KIN OF MARTYRED PERSONNEL OF CAPFS

2622. SHRI ARVIND DHARMAPURI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that families of martyred Central Armed Police Force (CAPF) personnel face difficulty in getting assistance in raising their children and if so, the details thereof;

(b) whether the Government has taken any steps in recent years to enhance assistance to the next of kin of the martyred personnel of CAPFs; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): Each of the CAPFs has designated Welfare Officers at the Headquarter as well as at unit levels to facilitate the families of CAPFs personnel, who sacrifice their lives in the call of duty, to avail the admissible benefits. The details of admissible benefits given to the next of kin of such CAPFs personnel are given in the Annexure.

(Annexure to the Lok Sabha Unstarred Question No. 2622 for 09/07/2019)

Benefits to the Next of Kin (NoK) of Central Armed Police Forces (CAPFs) personnel who sacrifice their lives in the course of duty:

- (i) **Central Ex-gratia**: The Central ex-gratia lump-sum compensation has been enhanced with effect from 01/01/2016 from Rs. 15 lakh to Rs. 35 lakh for death on active duty and from Rs. 10 lakh to Rs. 25 lakh for death on duty, as the case may be, to the NoK of the deceased CAPF & AR personnel.
- (ii) **Extra Ordinary Pension**: The NoK of the deceased are entitled to get Liberalized Family Pension (i.e. last pay drawn) under Central Civil Service (Extra Ordinary Pension) Rules, 1939.
- (iii) **Service Benefits**: All service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF) etc. are admissible.
- (iv) **Force Level Welfare Schemes**: Each of the force has evolved / set up force level welfare schemes for the employees/ Jawans such as Benevolent Funds, Financial Assistance/Scholarship to the children for education and Financial Assistance for daughter's/sister's marriage etc.
- (v) **Funds from 'Bharat Ke Veer'**: 'Bharat ke Veer' is an online portal which enables people to donate voluntarily to the NoKs of CAPF personnel who sacrifice their lives. Such contributions are made directly to the accounts of NoKs online. In addition, funds received in Bharat Ke Veer corpus are also distributed to the NoKs of such personnel.
- (vi) **'Operation Casualty Certificate'**: The CAPFs personnel killed in action get 'Operational Casualty Certificate' on the line of 'Battle Casualty Certificate' as available to Armed Forces. NoKs are entitled to certain benefits viz Air and Rail travel fare concession and allotment of Oil Product Agencies etc on the line of benefits that NoKs of the Defence personnel get on being conferred 'Battle Casualty Certificate'.
- (vii) **Prime Minister Scholarship Scheme (PMSS)**: Under PMSS, an amount Rs.2250/- per month for girls and Rs.2000/- per month for boys is released to the wards of serving / Ex-CAPFs, AR and National Security Guard (NSG) personnel. The amount of Scholarship has now been increased from Rs. 2000/- per month to Rs. 2500/- per month for boys and from 2250/- per month to Rs.3000/- per month for girls from the academic year 2019-2020 onwards.
- (viii) **Provision of Ex-gratia compensation by the States/UTs**: Many States/Union Territories have also made provision to pay compensation /assistance to NoKs as per their rules.